

DIVISION BENCH
COURT - II

O-203

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1226(KB)2019
IA(I.B.C)/535(KB)2024, IA(I.B.C)/1504(KB)2022,
IA(I.B.C)/2041(K B)2023, IA(I.B.C)/416(KB)2024,
IA(IBC)(DIS.)/6(KB)2024, IA(I.B.C)/1661(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH APRIL 2024

IN THE MATTER OF	ASSET RECONSTRUCTION COMPANY [INDIA] LIMITED VS MAEKSIN SHIPPING COMPANY PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. P. Chowdhury, Adv.] For the Applicant in IA(I.B.C)/416(KB)2024

Mr. Debkumar Sen, Adv.] For the Respondent Nos.1 and 2 in
] IA(I.B.C)/1661(KB)2022

Mr. Debkumar Sen, Adv.] For the Respondent Nos.1, 2 and 5 in
] IA(I.B.C)/1504(KB)2022

Mr. Soumajit Dasgupta, Adv.] For the Respondent No.3 in IA(I.B.C)/1504(KB)2022
Mr. Nikunj Berlia, Adv.]
Ms. Mosarat Reyaz, Adv.]

Mr. Joy Saha, Sr. Adv.] For the Respondent No.3 in IA(I.B.C)/1661(KB)2022
Mr. Somdutt Bose, Adv.]

Mr. Sanjoy Das, Adv.] For the Respondent No.7 in IA(I.B.C)/1504(KB)2022
Mr. Saroj Banerjee, Adv.]
Ms. S. Sana, Adv.]

Mr. Vikram Wadhera, Adv.] For the Liquidator
Mr. Soumitra Lahiri, Liquidator]

ORDER

1. Learned Senior Counsel/Counsel for the parties present.

2. **IA(I.B.C)/535(KB)2024 and IA(I.B.C)/2041(KB)2023:**
 - a. Copies of IA(I.B.C)/535(KB)2024 and IA(I.B.C)/2041(KB)2023 have been furnished to Mr. Soumitra Lahiri, the Liquidator in these matters and needs to respond to the same by way of reply affidavit within a period of two weeks.
 - b. Rejoinder, if any, be filed within a period of one week thereafter.
 - c. List these matters on **11th June, 2024**.
3. **IA(I.B.C)/1504(KB)2022:**
 - a. Let a copy of this application be furnished to Science Electric Works to respond to this application preferred under Sections 43 and 44 as well as Section 66 of the IBC within a period of two weeks.
 - b. Learned Counsel appearing on behalf of the Respondent Nos.1 and 2 submits that reply affidavit has been filed. No rejoinder affidavit has been filed by the Liquidator. Let the same be filed within a period of one week.
 - c. Reply affidavit has been filed by the Respondent No 3. Rejoinder, if any, be filed within a period of one week.
 - d. List this matter for consideration on **11th June, 2024**.
4. **IA(I.B.C)/416(KB)2024:**
 - a. Registry is directed to issue notice to Respondent Nos.1 and 2 by way of speed post and by e-mail and place the tracking information on record.
 - b. Notice shall also be served to the Respondents by dasti service.
 - c. Respondent Nos.1 and 2 are directed to enter appearance through counsel and file reply affidavit within a period of two weeks failing which the matter would be set *ex parte* and an appropriate order will be passed against them on the next date of hearing.
 - d. Learned Counsel for the Successful Auction Purchaser submits that they are in occupation with the premises in question.
 - e. Lis this matter on **11th June, 2024**.
5. **IA(IBC)(DIS.)/6(KB)2024:**
 - a. In view of the pendency of the connected IAs which are required to be taken up before the dissolution is permitted.
 - b. Matter stands adjourned to **11th June, 2024**.

6. IA(I.B.C)/1661(KB)2022:

a. Corrigendum:

- i. In the order dated 29th January, 2024, para 6 (a) will read as 2 (b) and para 2 (b) and 2 (c) will read as para 2 (c) and 2 (d).
- ii. Para 6 (a) of IA(I.B.C)/942(KB)2023 stands deleted.
- iii. Rest of the order dated 29th January, 2024 will remain unchanged.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)